

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.193/2001

Friday, this the 1st day of March, 2002.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

S.Attakoya,  
Executive Engineer(Civl),  
Lakshadweep, P.W.D.  
Kalpeni, residing at:  
'Surmabiyoda House',  
Kiltan Island,  
Lakshadweep.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Union of India represented by the  
Secretary to Government of India,  
Department of Urban Development,  
New Delhi-110 001.
2. The Secretary,  
Department of Personnel & Training,  
Government of India,  
New Delhi-110 001.
3. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi, Lakshadweep P.W.D.  
Circle Office, Kavarathi.
4. The Superintending Engineer,  
Lakshadweep, P.W.D.  
Circle Office, Kavarathi. - Respondents

By Advocate Mr PR Ramachandra Menon(for R.3&4)

By Advocate Mr N Anilkumar, ACGSC (for R.1&2)

The application having been heard on 1.3.2002 the Tribunal on  
the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who was officiating as Executive Engineer on ad hoc basis, is aggrieved by the impugned order Annexure-A1 terminating his ad hoc service with effect from 31.3.2001 and by the <sup>in</sup>action of the respondents in not regularising his ad hoc service. Hence the applicant has filed this application seeking to quash A-1 order and for a direction to the respondents to regularise the ad hoc service of the applicant forthwith.

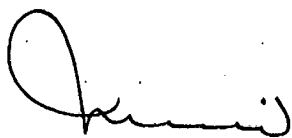
2. The respondents have filed a reply statement. They have stated in the reply statement that the applicant has since been appointed as Executive Engineer on regular<sup>basis</sup>/by order dated 26.3.2001 as is evidenced by the order Annexure-R1. Taking note of this statement in the reply statement and the fact that the applicant has since been appointed on regular basis as per R-1 order, learned counsel for the applicant states that the application may now be disposed of permitting the applicant to make a representation in regard to antedating his regular appointment to the date of his ad hoc service, to third respondent and directing the third respondent to consider the representation and pass appropriate orders within a time limit. Learned counsel for the respondents has no objection in disposing of the application in that manner.

3. In the light of the submission made by the learned counsel on either side, the application is disposed of

permitting the applicant to make a representation to the <sup>\* first</sup>~~third~~ respondent putting forth his claim for regular appointment as Executive Engineer with effect from 6.5.98 within two weeks from today and directing the <sup>\* first</sup>~~third~~ respondent that if such a representation is received, the same shall be considered in the light of the rules and instructions on the subject and appropriate reply given to the applicant within a period of three months from the date of receipt of the representation. There is no order as to costs.

\*  
corrected vide  
order in M.A.  
250/02 dated  
11.3.2002.

Dated, the 1st March, 2002.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER  
trs



A.V. HARIDASAN  
VICE CHAIRMAN

A P P E N D I X

Applicant's Annexures:

1. A-1 : True copy of the order No.25017/2-EW.I dt.15.1.01 issued by the 1st respondent.
2. A-2 : True copy of the order No.F.No.E22/1249/84-B2 dt.14.10.89 issued by the 3rd respondent to the applicant.
3. A-3 : True copy of the representation dt.18.8.97 submitted by the applicant to the 3rd respondent.
4. A-4 : True copy of the representation dt.29.8.97 submitted by the applicant to the 3rd respondent.
5. A-5 : True copy of the final order dt.12.9.97 in OA 1191/97 of this Hon'ble Tribunal.
6. A-6 : True copy of the order F.No.3/1/468/97-C1 dated 21.4.98 issued by the 3rd respondent to the applicant.
7. A-7 : True copy of the representation dt.21.7.98 submitted by the applicant to the 4th respondent.
8. A-8 : True copy of the final order dt.6.1.2000 in OA 12/2000 of this Hon'ble Tribunal.
9. A-9 : True copy of the representation dt.8.1.2000 submitted by the applicant to the 3rd respondent.
10. A-10: True copy of the order F.No.1/SE/1863/2000 dt.14.2.2000 issued by the 3rd respondent.
11. A-11: True copy of the final order dt.21.3.2000 in OA 298/2000 of this Hon'ble Tribunal.
12. A-12: True copy of the final order dt.20.11.2000 in OA 1007/2000 of this Hon'ble Tribunal.

Respondents' Annexures:

1. R-1 : True copy of the order No.25017/2/98 EW I dt.26.3.2001.
2. R-2 : True copy of the Certificate of Transfer of charge issued by the Relieving Officer dt.27.3.2001.
3. R-3 : True copy of the office Memorandum F.No.2/1/2000-SE/132 dt.16.2.2001 issued by Administrator Public Works Department, Kavaratti.

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